

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00060/2019 & MA/310/00062/2019
in & OA/310/00142/2019**

Dated Wednesday the 13th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

B.Rajganesh,
S/o. Boopathy,
No. 215/67-J,
Vellore Main Road,
Arcot, Vellore Dist.

....Applicant/Applicant

By Advocate M/s. T. Surendran

Vs

1.The Chief Personnel Officer,
Integral Coach Factory,
ICF, Chennai 600038.

2.Assistant Personnel Officer,
Integral Coach Factory,
ICF, Chennai 600038.Respondents/Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

When the matter was called on 08.02.2019, there was no representation for the applicant. Accordingly, the matter was directed to be posted under the caption “for dismissal” on 13.02.2019.

2. When the matter is called today, there is no representation for the applicant again. The applicant does not appear to be interested in prosecuting the case.
3. In view of the above, both the MAs and the OA are dismissed for default.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

13.02.2019

SKSI